

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 2475
ANSWERED ON 13TH MARCH, 2025**

REGISTRATION OF EVs

**2475. SMT. LOVELY ANAND:
SHRI KAUSHALENDRA KUMAR:
SHRI DINESH CHANDRA YADAV:
SHRI GIRDHARI YADAV:**

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the reasons for registration of Electric Vehicles (EVs) only for ten years;**
- (b) whether the Government considers the life of any vehicle to be valid only for ten years; and**
- (c) whether it is justified to force the general public to keep the vehicles only for ten years, if so, the details thereof?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (c) No Sir. As per sub-section (7) of section 41 of the Motor Vehicles Act, 1988, a certificate of registration issued in respect of a motor vehicle, shall be valid only for a period of fifteen years from the date of issue of such certificate or for such period as may be

prescribed by the Central Government and shall be renewable. In addition, as per sub-rule (2) of Rule 52 of the Central Motor Vehicles Rules, 1989, the registering authority shall, after obtaining a certificate of fitness, renew the certificate of registration for a period of five years. Further, in case of transport vehicles, the validity of certificate of registration shall be co-terminus with the validity of certificate of fitness.
